

relating to the raising of the exemption limit is reproduced below:

Raising of the exemption limit:

The exemption limit in the case of individuals, Hindu Undivided Families other than those with one or more members having separate income exceeding Rs. 15,000/- unregistered firms, associations of Persons, bodies of individuals and artificial juridical persons has been raised from Rs. 12,000/- to Rs. 15,000/-. It may be noted that the nil rate slab in the case of these classes of assesseees has also been raised to Rs. 15,000/-. The exemption limit in the case of Hindu Undivided Families with one or more members having separate income exceeding the exemption limit has, however, been retained at the present level of Rs. 12,000/-.

(c) Does not arise.

Increase in Price of Deisel Oil for Mechanised fishing boats

1988. SHRI V. N. GADGIL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that as a result of the recent increase in prices of diesel oil, operation costs of mechanised fishing have increased to such an extent that such fishing is likely to be stopped resulting in unemployment for hundreds of fishermen;

(b) whether Government of Maharashtra has suggested that full concession in excise duty should be given to all mechanised fishing boats irrespective of their length or HP, of engine; and

(c) what relief Government of India propose to give to such fishermen?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Though due to price rise of diesel oil, operation costs of mechanised fishing have increased, there is no evidence that fishermen have stopped operation of mechanised fishing vessels causing unemployment amongst them;

(b) Yes, Sir.

(c) A scheme already exists for granting exemption from Central Excise duty to the fishing vessels which are more than 13.7 metres in length and fitted with engine of not less than 150HP. The scheme envisages grant of exemption of excise duty to the extent of 50 per cent of duty on high speed diesel oil and diesel oil not otherwise specified irrespective of whether any exports are made or not the additional rebate of 50 per cent of the duty is given on each 1.08 kilolitres of diesel oil for every 1 tonne of shrimp exported. The Government, however, have not found it possible to grant complete exemption from excise duty unless the exemption is linked with marine exports.

बैंक खाता धारियों को नामउद्गी
की सुविधा

1989. श्री हीरालाल धार परमार :
क्या वित्त मंत्री यह बताने की कृपा
करेंगे कि :